# GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

# LOK SABHA UNSTARRED QUESTION NO.1639 TO BE ANSWERED ON 09.12.2015

### **REVENUE FROM TRANSPORTATION OF GOODS**

#### **† 1639. SHRI HARIOM SINGH RATHORE:**

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of revenue earned/lost by the Railways from transportation of goods during the last three years;
- (b) the number of cases of transportation of goods in violation of rules unearthed which resulted in loss of revenue and the action taken in this regard;
- (c) the number of cases of claims filed against Railways by the consumers for causing delay in delivery of goods during the last three years;
- (d) the amount paid against those claims; and
- (e) the action taken against concerned guilty persons?

#### ANSWER

#### **MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

# (SHRI MANOJ SINHA)

# (a)to (e) A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 1639 BY SHRI HARIOM SINGH RATHORE TO BE ANSWERED IN LOK SABHA ON 09.12.2015 REGARDING REVENUE FROM TRANSPORTATION OF GOODS.

(a): Revenue earned by the Railways from transportation of goods

during the last three years is as under:

(₹ in crore)

	2012-13	2013-14	2014-15
Goods	85262.58	93905.63	105791.34
Earnings			

(b): In last 5 years, 39 cases relating to violation of rules have come to the notice of Railway Administration, out of which 38 cases relate to mis-declaration in respect of Iron-ore traffic and one relates to transportation of Coal and Steel Slabs. Demand-cum-show cause notices have been served in 23 cases, which are now sub-judice in Supreme Court of India. In the remaining cases, issue of demandcum-show cause notices is under consideration.

(c) & (d): No claim is admissible against Indian Railways for delay in delivery of goods as provisions do not guarantee any transit time in transportation of goods.

(e): The staff found indulging in corrupt activities are taken up under Discipline and Appeal rules.

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